



\$~4

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 6141/2010**

Date of decision: **19.03.2026**

IN THE MATTER OF:

UOI

.....Petitioner

(Through: Mr. Bhagwan Sawrup Shukla CGSC with Mr. Sarvan Kumar, Advocate.)

versus

RC GUPTA

.....Respondent

(Through: None.)

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

J U D G E M E N T

PURUSHAINDRA KUMAR KAURAV, J. (ORAL)

1. The instant petition is for the following reliefs:-

*“a) set aside/quash the order dated 14.12.2009 passed by Ld. CIC;
and/ or*

*(b) Pass such other order(s) as may be deemed fit and proper In the
facts and circumstances of the case.”*

2. Mr. Bhagwan Sawrup Shukla, learned CGSC submits that the issue involved herein is pending for consideration before the Division Bench of this Court in LPA No.347/2010.

3. The order dated 10.09.2010 passed by this Court would indicate that the operation of the impugned order has been stayed. The earlier order has



2026:DHC:2536



already been made absolute *vide* order dated 28.03.2011. Paragraph no.5 of the said order is extracted as under:-

“5. The interim order dated 10th September 2010 is made absolute during the pendency of the writ petition.”

4. A perusal of the order sheets would indicate that no one is appearing on behalf of the respondent since 05.01.2026. It would, thus, appear that the respondent has lost his interest in prosecuting the instant writ petition.

5. So far as the aspect of the legal issue is concerned, the same is pending before the Division Bench of this Court. The decision to be rendered by the Division Bench in the aforesaid LPA, shall have full application in the instant case as well. Therefore, the Court finds no reason to keep the instant petition pending.

6. Needless to state that till a final decision is rendered by the Division Bench, the interim order passed by this Court shall remain in force.

7. With these observations, the instant petition stands disposed of.

8. Liberty is also reserved in favour of the respondent to file an appropriate application, in case so necessitated.

(PURUSHAINDR KUMAR KAURAV)
JUDGE

MARCH 19, 2026

Nc